

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11366/2019

[Arising out of impugned final judgment and order dated 07-12-2018 in JA No. 839/2008 passed by the High Court of Judicature at Allahabad]

STATE OF U.P.

Petitioner(s)

VERSUS

PACHAURI

Respondent(s)

IA No. 181537/2019 - EXEMPTION FROM FILING O.T.

Date : 20-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

For Respondent(s) :

Mr. Talha Abdul Rahman, AOR
Mr. M Shaz Khan, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Faizan Ahmed, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Leave granted.
2. Post the matter for hearing in the Month of September, 2026.
3. Original records from the Trial Court be summoned and digitized copy of the same be supplied to the learned counsel appearing for the parties, at their request.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)